

Panve have been completed. The construction of Hostel, Workshop and Technical Stores is in progress. The import of plant and equipment has been delayed due to difficulties of foreign exchange.

(b) An expenditure of about Rs. one crore has been incurred on the project upto 31st October, 1963.

The plant will go into production as soon as the plant and machinery have been installed.

#### AGREEMENT WITH FOREIGN OIL COMPANIES

\*446. SHRI ARJUN ARORA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state whether foreign oil companies have offered to terminate their refinery agreements if their demand for expansion is not conceded?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR): The Government have taken the decision that the two questions of termination of agreement and expansion of capacity are not related. Burmah-Shell's proposal for termination of the agreement is under examination.

#### SCHOOLS FOR BLIND CHILDREN

\*447. SHRI R. S. KHANDEKAR: Will the Minister of EDUCATION be pleased to state:

(a) how many schools for blind children have been opened in the country so far;

(b) how many blind children are taking education there; and

(c) whether there is any school to train blind adults in farming?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) According to the information available with the Ministry of Education, there are 109 institutions for blind children and adults in the country.

(b) 4,500 approximately.

(c) Yes, Sir.

#### PROVISION OF FREE HOUSING SITE TO PERSONS BELONGING TO SCHEDULED CASTES

\*450. SHRI B. K. GAIKWAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that free housing sites are provided to persons belonging to the Scheduled Castes throughout the country except in Delhi;

(b) the number of landless labourers belonging to the Scheduled Castes in Delhi; and

(c) what is the reason for not providing free housing sites to landless labourers belonging to the Scheduled Castes in Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI MARAGATHAM CHANDRASEKHAR): (a) No Sir. As in other States housing sites are provided free to the Scheduled Castes persons in Delhi also.

(b) 4341.

(c) The landless labourers belonging to the Scheduled Castes are also given free house sites.

#### UNIVERSITY AT KANPUR

\*452. SHRI SITARAM JAIPURIA: Will the Minister of EDUCATION be pleased to refer to the reply given to Starred Question No. 223 in the Rajya Sabha on the 15th November, 1962 and state:

(a) whether the University Grants Commission has received any communication from the Government of Uttar Pradesh for setting up a University at Kanpur;

(b) if so, what action has been taken on that communication; and

(c) what will be the shape of the proposed university at Kanpur; whether it will be a residential, affiliating or federal university?

**THE MINISTER OF EDUCATION**  
(SHRI M. C. CHAGLA): (a) No, Sir,

(b) Does not arise.

(c) The matter is under the consideration of the Government of Uttar Pradesh.

**MEMORANDUM FROM HINDUSTAN STEEL WORKERS' UNION**

\*453. **SHRI DHANANJOY MOHANTY**: Will the Minister of STEEL, MINES AND HEAVY ENGINEERING be pleased to state:

(a) whether Government's attention has been drawn to the memorandum presented by the Hindustan Steel Workers' Union to the General Manager of Durgapur Steel Project suggesting an interim revision of the wage structure of the project pending the report of the Steel Wage Board; and

(b) if so, what action Government have taken in the matter?

**THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING** (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) The question of revision of wages in the Steel Industry, as a whole, is at present under consideration of the Wage Board. The Wage Board has already recommended the grant of interim relief of Rs. 10/- per mensem to all staff whose emoluments are Rs. 500 and below and Hindustan Steel have already implemented this recommendation except in respect of (a) officers corresponding to Class I and Class II of the Government of India, (b) work-charged staff who are on fixed wages and (c) workers on nominal muster rolls who are paid daily wages. The Wage Board at its recent meeting decided that the benefit of interim relief should be extended to all employees drawing upto Rs. 500 per mensem. This matter also

has been brought to the notice of Hindustan Steel Limited for necessary action. A final decision in regard to work-charged staff is yet to be taken.

**ASSISTANT SUPERINTENDENTS' (R.T.E.) EXAMINATION, 1960**

\*457. **SHRI M. P. BHARGAVA**: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether those persons who had qualified in the Assistant Superintendents' (R.T.E.) Examination, 1960, but could not be appointed on account of the "carry forward" rule have now been appointed as a result of the Supreme Court Judgment declaring that rule as unconstitutional;

(b) if so, what is the number of persons so far appointed; and

(c) if not, what are the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS** (SHRI R. M. HAJARNAVIS): (a) to (c) No such appointments have been made, but the legal and other implications of the Supreme Court judgment are being examined.

**†MANUFACTURE OF BABY TRACTORS**

\*380. **SHRI NIRANJAN SINGH**: Will the Minister of STEEL, MINES AND HEAVY ENGINEERING be pleased to state:

(a) whether his Ministry is considering a proposal to set up an undertaking in the public sector to manufacture baby tractors; and

(b) if so, the decision taken by Government in this regard?

**THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING** (SHRI C. SUBRAMANIAM): (a) and (b) A proposal received under the Industries (Development and Regulation) Act 1951, from the Industrial Development Corporation of Orissa Ltd., Bhubaneswar—a State Government

†Transferred from the 9th December, 1963.